

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
(IB)-210(PB)/2019

IN THE MATTER OF:

Sanjay Bahl and Sangeetha Bahl
v.
Umang Realtech Pvt. Ltd.

..... Petitioners/Applicant

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 14.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner
For the Respondent

Mr. Rajeev Tuli, Ms. Akriti Tuli, Advs.

ORDER

The matter is pending before Hon'ble the Supreme Court wherein the proceedings before this Tribunal have been stayed. Hearing is deferred to 05.08.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)